## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

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CCP No.6/90 in O.A. No. 1892/87

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DATE	<b>OF</b>	DECISION	3.7	.1990

Shri Bodh Singh Dewan	Petitioner
In person	Advocate for the Petitioner(s)
Versus	
Shri K.L. Sikka, Principal	Respondent
Head of Deptt. (Personnel), N.	
Shri S.N. Sikka.	Advocate for the Respondent(s)

## CORAM-

The Hon'ble Mr. B.C. MATHUR, VICE CHAIRMAN(A)

The Hon'ble Mr. J.P. Sharma, JUDICIAL MEMBER

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

## JUDGMENT (ORAL)

Heard the applicant in person and Shri S.N. Sikka, Counsel for Shri K.L. Sikka. He has stated that the applicant had already been taken back in service and arrears of R.58,631 have already been paid consequential other benefits on 30.5.1990. The applicant admits that this amount has been received by him but according to him, this is not the full amount and he has to receive some bonus etc. He has not given the details of what is admissible to him. If he has any further claim against the Government, he should make a representation to the authorities giving full details and if he has still a grievance, he may fill a fresh application before this Tribunal.

2. Notice of contempt is discharged. The CCP is disposed of accordingly.

(J.P. SHARMA) MEMBER (J) (B.C. MATHUR) VICE CHAIRMAN(A)